

15

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 295/97.

Dt. of Decision : 17-3-97.

Gundu Venkatarao

.. Applicant.

Vs

1. The Postal Superintendent,
Visakhapatnam.

2. The Sub Post Master,
Gajuvaka Post Office,
Visakhapatnam.

.. Respondents.

Counsel for the applicant : Mr. S.V. Subba Rao

Counsel for the respondents : Mr. V. Rajeswara Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

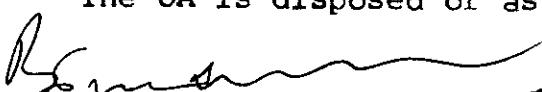
ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

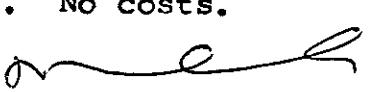
Heard Mr. S.V. Subba Rao, learned counsel for the applicant and Mr. V. Rajeswara Rao, learned counsel for the respondents.

2. This OA is filed praying for a direction to the respondents to regularise his services of the applicant as Watchman who is now presently working as a Part-time Watchman under the control of the respondents.

3. The case was heard for some length. The learned counsel for the applicant submitted that he is withdrawing this OA. Permission is granted to withdraw this OA.

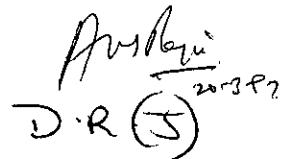
4. The OA is disposed of as above. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 17th March 1997.
(Dictated in the Open Court)

spr


D.R. (S) 20-3-97

3.2.3

Copy to:

1. The Postal Superintendent, Visakhapatnam.
2. The Sub Post Master, Gajuwaka Post Office, Visakhapatnam.
3. One copy to Mr.S.V.Subba Rao, Advocate,
2-1-76, Old Nallakunta, Behind Fever Hospital,
Hyderabad.
4. One copy to Mr.V.Rajeswara Rao, Addl.CGSE,CAT,Hyderabad.
5. One copy to D.R(A), CAT, Hyderabad.
6. One duplicate copy.

YLR

~~① Typing~~

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TYPED BY

CHECKED BY:

COMPARED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(H)

END

THE HON'BLE SHRI B.S. DAI PARAMESHWAR:
M(J)

DATED

17/3/82

ORDER/JUDGEMENT

R.A./C.P/M.A./No.

D.A. NO. 295197 ⁱⁿ

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALL DIED

~~DISPOSED OF WITH DIRECTIONS~~

DISMISSED

~~DISTINGUISHED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

NO ORDER AS TO COSTS.

II COURT

YLRK

